BENCH-II

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P (IB).No. 318/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2017, 10.30 A.M.

Name of the Company		Arun Kumar Jain -Vs- Maa Tara Industrial Complex Pvt Ltd		
Under Section		9 IBC and empt of beyon, laborous as the second of the sec		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Operational Creditor - Nd Shehabuddin, Advocate

O Md. Integer Actuation Company - Md. Joshyn Actuation Delection 2/8/17

02-08-2017 – CP(IB) No. 318/KB/2017- Arun Kumar Jain Vs. Maa Tara Industrial Complex Pvt. Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational Creditor as well as on behalf of the Corporate Debtor are present.

The Ld. Lawyer of the Corporate Debtor has fairly admitted the claim of the Operational Creditor and prayed for some time to pay their due amount for which the Operational Creditor is legally liable.

Heard. The prayer of the Operational Creditor is allowed.

Fix on 30-08-2017.

MANORAMA KUMARI MEMBER(J)